Minutes of the Policy Relaxation Committee Meeting held under the Chairmanship of DGFT, Shri Anup Wadhawan, on 26.04.2016

Meeting No. 03/AM17 held on 26.04.2016 at 9:30 AM

The following Members were present in the meeting:

1.	Shri D. K. Singh	Addl. DGFT
2.	Shri K.C. Rout	Addl. DGFT
3.	Shri Jaikant Singh	Addl. DGFT
4.	Shri Darshan Singh	Addl. DGFT
5.	Shri S. K. Samal	Jt. DGFT
6.	Shri Jay Karan Singh	Jt. DGFT
7.	Shri AkashTaneja	Jt. DGFT
8.	Shri J. M. Gupta	Jt. DGFT
9.	Shri S.P. Roy	Jt. DGFT
10.	Dr. S. K. Bansal	Jt. DGFT
11.	Shri S.K. Mohapatra	Dy. DGFT
12.	Shri Sudhir Kumar Sharma	FTDO

Following cases were discussed. The decision taken on the individual cases are as under:-

Case No 1: M/s. Poddar Pigments Ltd., Jaipur
F.No. 01/60/162/830/AM16/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject:- Request for 2nd Revalidation of Advance Authorization no. 1310044952 dt. 29.10.2013.

Decision:

The committee noted that the Authorisation was issued on 29.10.2013 having initial validity of 12 months i.e. upto 31.10.2014. However, due to data transmission error, the Authorisation could not be transmitted, which was accepted by the Customs server finally on 17.12.2014 i.e. after expiry of validity of the Authorisation. The committee, therefore, decided to allow revalidation of the said Authorisation for six months from the date of endorsement. The applicant is directed to submit Authorisation for amendment to RA concerned within one month from the date of uploading of these minutes on the Directorate website.

(Action: Applicant/RA, Jaipur)

Case No 2: M/s. Al Nafees Proteins Pvt. Ltd., Delhi
F.No. 01/60/162/910/AM16/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject:- Request for revalidation of DEPB Scrip No 0510350395 dt. 28.03.2013 after correcting the error code 13, 02, 38.

Decision:

The committee noted that the DEPB scrip was issued on 28.02.2013 but could not be transmitted so far to the customs server due to error code 13, 02 and 38. The EDI section has informed that the Customs Authority has issued circular that error code 13, 02 and 38 are not actually error. Hence, scrip should be accepted. However, NIC has not provided the copy of said circular. The case was, therefore, deferred for seeking copy of that circular.

(Action: EDI, NIC)

Case No 3: M/s. Al Nafees Proteins Pvt. Ltd., Delhi
F.No. 01/60/162/911/AM16/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for revalidation of DEPB Scrip No 0510369733 dt. 29.10.2013 after correcting the error as could not be transmitted within validity.

Decision:

The committee noted that the applicant has obtained the said DEPB against shipments effected from INNSAI port that is EDI enabled ports. However, as per EDI report, while submitting application, they had entered shipping bills details manually rather using online tagging of EDI shipping bills with application. Online transmission of EDI S/bs entered manually is not possible. Hence, the said DEPB scrip could not be transmitted to the customs server. Indeed, the RA should had also not issued DEPB against such manually entered EDI shipping bills. However, taking into consideration the facts, the committee decided the following:

i. The applicant shall surrender the said DEPB for cancellation.
ii. RA shall cancel the said DEPB and request EDI, Section at H.Q. for reactivation of shipping bills, if required.
iii. EDI shall reactivate such shipping bills.
iv. The Applicant shall file separate applications for EDI shipping Bills and non-EDI shipping bills.
v. RA shall issue fresh DEPB imposing 10% late cut on entitlements.

(Action: Applicant/RA, CLA/EDI)

Case No 4 : M/s. Sanya Plastics. Mumbai
F.No. 01/60/162/927/AM16/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject:- Request for Revalidation of Advance Authorization no. 0310756694 dt. 01.11.2013.

Decision:

The committee noted that the Authorisation was issued having validity of 12 months. RA is empowered to allow further revalidation for six months in continuation. However, the applicant has not availed the facility. The Authorisation has expired on 30.11.2014 and the applicant has approached the PRC on 05.01.2016 i.e. after 14 months. The reason cited by the applicant that they could not import materials due to acute shortage of raw materials in the international market was not acceptable to the committee, as the applicant had option of procuring the raw materials from domestic market, without payment of duty, against Invalidation letter. There is no cogent reason of genuine hardship. Hence, the committee did not accede to the request.

Case No 5: M/s. Hindalco Industries Ltd., New Delhi
F.No. 01/60/162/15/AM17/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject:- Request for revalidation of DEPB Authorization no. 0210139534 date 18.03.2010.

Decision:

The committee noted that the said DEPB scrip was issued on 18.03.2010 having validity till 17.03.2012. The DEPB could not be utilised because TRA issued by customs could not be verified in time. The customs Authority vide letter dated 20.07.2012 confirmed this aspect that genuiness of Release Advise was not confirmed by concerned customs port. However, the committee was of the view that the applicant should had approached PRC immediately after getting the genuiness of TRA confirmed in 2012. There is no justification for seeking relaxation from PRC after 4 years on the same ground. The committee, therefore, did not accede to the request.

Case No 6: M/s. Hindalco Industries Ltd., New Delhi
F.No. 01/60/162/16/AM17/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: -Request for revalidation of DEPB no. 1310027703 dt. 29.12.2008 issued from RA Jaipur.

Decision:

The committee noted that the said DEPB scrip was issued on 29.12.2008 having validity till 28.12.2010. The DEPB could not be utilised because DRI had seized 29 scrips on 21.04.2010 and return the same on 15.02.2011 by Customs, Dahej. So it was expired in the possession of the Customs Authority. However, the committee was of the view that the applicant should had approached the RA concerned or PRC immediately after he had received back the said scrip from DRI/Dahej, Customs. There is no justification for seeking relaxation from PRC after 5 years on the same ground. The committee, therefore, did not accede to the request.

Case No 7: M/s. Cadila Healthcare Ltd., Ahmedabad
F.No. 01/60/162/31/AM17/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for extension EOP of Advance Authorization No. 081013277 dt. 15.07.2014 issued under PC-9 Condition.

Decision:

The Committee noted that the above mentioned Authorization was issued with conditions stipulated under PC-9 dated 30.06.2003 which allows 12 months period for EO fulfillment from import of each consignment. The imports were made on 18.10.2014, 29.10.214, 30.10.2014, 04.11.2014, 20.11.2014, 01.12.2014, 29.12.2014 and 19.02.2015. Accordingly, initial obligation period was upto 31.10.2015, 31.10.2015, 31.10.2015, 30.11.2015, 30.11.2015, 31.12.2015, 31.12.2015 and 28.02.2016 respectively. The applicant has effected 96% exports, during the initial export obligation period, towards discharge of export obligation against the Authorisation. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended from 12 months to 18 months against each consignment i.e. upto 30.04.2016, 30.04.2016, 31.04.2016, 31.05.2016, 31.05.2016, 31.05.2016, 30.06.2016 and 31.08.2016 respectively.
II. This is only for accounting and regularization of exports already effected.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made after initial obligation period.
IV. RA shall check that 50% exports against each consignment were made within initial export obligation period. If not, composition fee will be charged @ 0.5% per month of unfulfilled FOB value.
V. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained.
VI. The applicant has to pay duty plus interest on inputs consumed and exported after 18 months from the date of import consignment.

(Action: RA, Ahmedabad)

Case No 8: M/s. Cadila healthcare Ltd., Ahmedabad
F.No. 01/60/162/30/AM17/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for extension EOP of Advance Authorization no. 0810134275 dt. 07.01.2015 issued under PC-9 condition.

Decision:

The Committee noted that the above mentioned Authorization was issued with conditions stipulated under PC-9 dated 30.06.2003 which allows 12 months period for EO fulfillment from import of each consignment. The imports were made on 04.02.2015 and 14.09.2015. Accordingly, initial obligation period was upto 03.02.2016 and 13.09.2016 respectively. The applicant has effected 82.83% export, during the initial export obligation period, towards discharge of export obligation against the Authorisation. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended from 12 months to 18 months against each consignment i.e. upto 31.08.2016 and 30.09.2016 respectively.
II. This is only for accounting and regularization of exports already effected.
III. This is subject to a payment of composition fee @ 0.5% of unfulfilled FOB value.
IV. RA shall check that 50% exports against each consignment were made within initial export obligation period. If not, composition fee will be charged @ 0.5% per month of unfulfilled FOB value.
V. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained.
VI. The applicant has to pay duty plus interest on inputs consumed and exported after 18 months from the date of import consignment.

(Action: RA, Ahmedabad)

Case No 9: M/s. Lupin Limited, Mumbai
F.No. 01/60/162/814/AM16/PRC

PRC Meeting No. 03/AM17 dated 26.04.2016

Subject: - Request for EOP extension of Advance Authorization no. 0310780273 dt. 01.05.2014 issued under PC-9 condition.

Decision:

The Committee noted that the above mentioned Authorization was issued with conditions stipulated under PC-9 dated 30.06.2003 which allows 12 months period for EO fulfillment from import of each consignment. The imports were made on 28.05.2014, 02.06.2014, 21.06.2014, 07.08.2014, 04.07.2014 & 04.12.2014. Accordingly, initial obligation period was upto 27.05.2015, 01.06.2015, 20.06.2015, 06.08.2015, 03.07.2015 and 03.12.2015 respectively. The applicant has effected no export, during the initial export obligation period, towards discharge of export obligation against the Authorisation. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended from 12 months to 18 months against each consignment i.e. upto 30.11.2015, 31.12.2015, 31.12.2015, 29.02.2016, 31.01.2016 and 30.06.2016 respectively.

II. This is only for accounting and regularization of exports already effected.

III. This is subject to a payment of composition fee @ 0.5% per month of FOB value of export made after initial obligation period.

IV. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained.

V. The applicant has to pay duty plus interest on inputs consumed and exported after 18 months from the date of import consignment.

(Action: RA, Ahmedabad)

Case No 10: M/s. Hindalco Industries Ltd., New Delhi

F.No. 01/60/162/17/AM17/PRC

PRC Meeting No. 03/AM17 dated 26.04.2016

Subject: -Request for revalidation of DEPB no. 0210138972 dt. 08.03.2010 issued RA, Kolkata.

Decision:

The committee noted that the said DEPB scrip was issued on 08.03.2010 having validity till 07.03.2012. The DEPB could not be utilised because TRA issued by customs could not be verified in time. The customs Authority vide letter dated 20.07.2012 confirmed this aspect that genuiness of Release Advise was not confirmed by concerned customs port. However, the committee was of the view that the applicant should had approached PRC immediately after getting the genuiness of TRA confirmed in 2012. There is no justification for seeking relaxation from PRC after 4 years on the same ground. The committee, therefore, did not accede to the request.

Case No 11: M/s. Hindaloco Industries Ltd., New Delhi

F.No. 01/60/162/18/AM17/PRC

PRC Meeting No. 03/AM17 dated 26.04.2016

Subject: - Request for revalidation of DEPB No. 0810080929 dt. 23.06.2009 issued from RA Ahmedabad.

Decision:

The committee noted that the said DEPB scrip was issued on 23.06.2009 having validity till 22.06.2011. The DEPB could not be utilised because DRI had seized the scrips on 21.04.2010 and return the same on 02.05.2011 by Customs, Dahej. So it was expired in the possession of the Customs Authority. However, the committee was of the view that the applicant should had approached the RA concerned or PRC immediately after he had received back the said scrip from DRI/Dahej, Customs. There is no justification for seeking relaxation from PRC after 5 years on the same ground. The committee, therefore, did not accede to the request.

Case No 12: M/s. Dura – Line India Pvt. Ltd., New Delhi
F.No. 01/60/162/976/AM16/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for revalidation of DFIA no. 0510387894 dt. 30.05.2014.

Decision:

The committee noted that the Authorisation was issued having initial validity of 12 months i.e. upto 30.05.2015. The applicant had obtained one revalidation of six months from the RA concerned. So effectively the Authorisation was remain valid for 18 months. Despite that they could not complete its imports. No cogent reason of genuine hardship is established. The committee, therefore, did not accede to the request.

Case No 13: M/s. Nocil Limited, Mumbai
F.No. 01/60/162/767/AM14/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Clubbing of 3 Advance Authorizations no. (1). 0310450977 dt. 21.11.2007, (2). 0310450982 dt. 21.11.2007, 0310578263 dt. 10.06.2010.

Decision:

The committee discussed the case at length and decided to reiterate its decision taken in PRC meeting No 02/AM16 dated 24.04.2015. The applicant is hereby directed to avail the facility of clubbing as approved by the committee and get the cases regularised for shortfall in terms of Para 4.49 of HBP, 2015-2020.

(Action: Applicant/RA, Mumbai: if the applicant fails to get the cases regularised within a month from the date of uploading of these minutes on the Directorate website, action as per the provisions of FT(DR)Act, 1992, as amended shall be initiated)

Case No 14: M/s. Prima Plastics Ltd., Mumbai
F.No. 01/60/162/978/AM16/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for revalidation of advance license no. 0310773025 dt. 05.03.2014.

Decision:

The committee noted that the Authorisation was issued having initial validity of 12 months i.e. upto 31.03.2015. The applicant had obtained one revalidation of six months from the RA concerned. So effectively the Authorisation was remain valid for 18 months. Despite that they could not complete its imports. No cogent reason of genuine hardship is established. The committee, therefore, did not accede to the request.

Case No 15: M/s. SGM Paper Products, New Delhi
F.No. 01/60/162/967/AM16/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for extension of validity of DFIA no. 0510381244 dt. 07.03.2014.

Decision:

The committee noted that the said DFIA was issued on 07.03.2014 and was valid till 30.09.2015. The Authorisation was presented to the Customs Authority for registration on 02.09.2015. They filled B/E on 9/10.09.2015. However, the Customs Authority did not allow debit of said Authorisation because the applicant along with other 29 exporters were placed under 'Alert List'. As per Commissioner of Customs letter dated 15.10.2015, it is evident that the applicant along with 29 other exporters were removed from the 'Alert list' on that date. The committee noted that the applicant was placed under 'Alert list' without serving any show cause notice. Hence, the Authorisation could not be utilised, which was remain valid for 20 days, the date of B/E filled.

Considering it as of the Authorisation expired in the custody of Customs, the committee decided to allow one month revalidation from the date of endorsement. The applicant is hereby directed to submit the said Authorisation to concern RA for necessary endorsement within a month from the date of uploading of these minutes on the Directorate website.

(Action: Applicant/RA, CLA)

Case No 16: M/s. D.R. Coats Ink & Resing Pvt. Ltd., Mumbai.
F.No. 01/60/162/025/AM17/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for revalidation of Advance Authorization no. 0310766029 dt. 13.01.2014.

Decision:

The committee noted that the Authorisation was issued having initial validity of 12 months i.e. upto 31.01.2015. The applicant had obtained one revalidation of six months from the RA concerned. So effectively the Authorisation was remain valid for 18 months. Despite that they could not complete its imports. No cogent reason of genuine hardship is established. The committee, therefore, did not accede to the request.

Case No 17: M/s. Kopran Ltd., Mumbai.
F.No. 01/60/162/038/AM17/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for E.O. extension of Advance Authorization No. 0310775637 dt. 25.07.2014 issued under PC-9 condition.

Decision:

The Committee noted that the above mentioned Authorization was issued with conditions stipulated under PC-9 dated 30.06.2003 which allows 12 months period for EO fulfillment from import of each consignment. The imports were made on 28.06.2014 and 10.10.2014. Accordingly, initial obligation period was upto 27.06.2015 and 09.10.2015 respectively. The applicant has effected 19.22% export, during the initial export obligation period, towards discharge of export obligation against the Authorisation. Taking all these facts into account, the Committee decided the following:

I. Export obligation period be extended from 12 months to 18 months against each consignment i.e. upto 31.12.2015 and 30.04.2016 respectively.
II. This is only for accounting and regularization of exports already effected.
III. This is subject to a payment of composition fee @ 0.5% per month of unfulfilled FOB value.
IV. The minimum value addition of 15% as prescribed under Para 4.09 of FTP(2015-2020) shall be maintained.
V. The applicant has to pay duty plus interest on inputs consumed and exported after 18 months from the date of import consignment.
VI. Condition of PC-18 shall be followed for unutilised quantity.

(Action: RA, Ahmedabad)

Case No 18: M/s. Keshoram Industries Ltd., Kolkata.
F.No. 01/60/162/033/AM17/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for E.O. extension of Advance Authorization No. 0210179595 dt. 10.07.2012.

Decision:

The committee noted that the above mentioned Authorisation was issued having initial obligation period of 18 months. The applicant has obtained one extension of six months from RA. The applicant has fulfilled 52.15% (in value terms) obligation within extended validity and 152.01% (in value terms) outside the validity. The committee, therefore, decided the following:

I. Export obligation period be extended from 24 months to 36 months.
II. This will, however, be subject to payment of composition fee @ 0.5% per month of FOB value of exports made after 24th month but upto 30th month and @ 1% per month of FOB value of export made after 30th month but upto 36th month.
III. RA shall verify the details of exports made.
IV. The applicant shall submit a certificate from the concerned Excise Authority certifying that the balance raw materials, imported duty free against the Authorisation, are in the possession of the applicant.

(Action: Applicant/RA, Kolkata)

Case No 19: M/s. Hiren Aluminium, Mumbai.
F.No. 01/60/162/885/AM16/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016

Subject: - Request for Clubbing of 6 Advance Authorizations No.0310315670 dt. 08.02.2005; 0310374337 dt. 31.03.2006; 0310382877 dt. 02.06.2006; 0310383010 dt. 05.06.2006; 03103855222 dt. 19.06.2006 and 0310416378 dt. 18.01.2007.

Decision:

The committee noted that the above referred 6 Advance Authorisations were issued within 36 months and exports were completed within 48 months from the date of issue of first Authorisation. The committee, therefore, decided the following:

I. Clubbing of above referred 6 Authorisations be allowed.
II. Clubbed Authorisation shall be treated as one Authorisation for all purpose and no further import and export be allowed.
III. Extension in export obligation period be allowed from 36 months to 48 months against Authorisation No.0310315670 dt. 08.02.2005 i.e. upto 28.02.2009.
IV. Accounting of export made upto 28.02.2009, against subsequent Authorisations, shall only be allowed.
V. This will, however, be allowed subject to payment of composition fee @ 0.5% of FOB value of exports made after 36th month but upto 42nd month and @ 0.5% per month of FOB value of exports made after 42nd month but upto 48th month of clubbed Authorisations.
VI. Minimum 15% value addition shall be maintained of clubbed Authorisation.
VII. Inputs shall be accounted as per Norms.
VIII. Shortfall, if any, shall be regularised in terms of Para 4.49 of HBP, 2015-2020.

(Action: RA, Mumbai)

Case No 20: M/s. Laxmi Fab Industries, Mumbai.
F.No. 01/60/162/037/AM17/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for revalidation of advance license no. 0310728310 dt. 15.03.2013.

Decision:

The committee noted that the Authorisation was issued having initial validity of 12 months i.e. upto 31.03.2014. The applicant had obtained one revalidation of six months from the RA concerned. So effectively the Authorisation was remain valid for 18 months. Despite that they could not complete its imports. No cogent reason of genuine hardship is established. The committee, therefore, did not accede to the request.

Case No 21: M/s. CIGFIL Ltd., Bangalore.
F.No. 01/60/162/978/AM16/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for (i) clubbing of 8 Advance Authorizations and (2) consider 11 Nos. of S/Bills of E.O. purposes under Advance Authorization No.0710057065 dt. 23.04.2008 as inadvertently the Advance Authorization No.0710071827 dt. 28.05.2010 is indicated on the same.

Decision:

The committee noted that PRC in its meeting dated 15.03.2016 has already considered request for clubbing of 8 Advance Authorisation. However, request for accounting of 11nos of Shipping Bills were not discussed because

the applicant had made two separate requests, one for clubbing and another for accounting of 11 shipping bills, which could not be linked. Now, the committee noted that these 11 shipments were effected within 48 months from the date of issue of the first Authorisation and PRC has allowed extension in EOP upto 31.01.2011, while clubbing of 8 Authorisations. The committee, therefore, decided the following:

I. Accounting of Shipping Bills No (1)3207 dated 18.06.2010, (2)1312676 dated 09.07.2010, (3)1351776 dated 27.07.2010, (4)1367259 dated 01.08.2010, (5)1418693 dated 18.08.2010, (6)1448329 dated 26.08.2010, (7)1504272 dated07.09.2010,(8) 1558219 dated 20.09.2010, (9)1617862 dated 04.10.2010, (10)1733322 dated 29.10.2010 and (11)1752589 dated 02.11.2010, which were made indicating Advance Authorisation No 710071827 dated 28.05.2010 shall be taken into account towards discharge of 8 clubbed Authorisations.
II. The applicant shall pay Rs.200/-per Shipping Bill to RA as composition fee.
III. RA shall ensure that these 11 Shipping Bills have not been taken into account towards discharge of export obligation against Authorisation No 710071827 dated 28.05.2010.

(Action: RA, Mumbai)

Case No 22: M/s. Plant Lipids P. Ltd., Ernakulam, Kerala.
F.No. 01/60/162/035/AM17/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for extension of E.O. period in Authorization No.0092015-16 dt. 13.05.2015 import of good by EOU/EHTP/STP/BTP units in terms of Para 6.06 of HBP, 2015-20.

Decision:

The committee noted that in terms of Para 6.06(c)(ii) of HBP, 2015-2020, export obligation period for export of spice is 90 days from the date of import. In this case, EOU has imported 60MT whole Ginger vide B/E dated 18.05.2015. Hence, exports should had been completed by 16.08.2015. However, the applicant has completed export by 18.09.2015 i.e. after one month. The committee, therefore, decided the following:

I. Exports made upto 18.09.2015 shall be regularised.
II. This will, however, be allowed subject to payment of composition fee @ 0.5% of FOB value of export made after 16.08.2015.

(Action: DC, ErnaKulam)

Case No 23: M/s. Prima Plastics Ltd., Mumbai.
F.No. 01/60/162/026/AM17/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for revalidation of advance license no. 0310781396 dt. 13.05.2014.

Decision:

The committee noted that the Authorisation was issued having initial validity of 12 months i.e. upto 31.05.2015. The applicant had obtained one revalidation of six months from the RA concerned. So effectively

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the Authorisation was remain valid for 18 months. Despite that they could not complete its imports. No cogent reason of genuine hardship is established. The committee, therefore, did not accede to the request.

Case No 24: M/s. Mileen Engineers, Mumbai.
F.No. 01/60/162/965/AM16/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for revalidation of advance license no. 0310745599 dt. 16.08.2013.

Decision:

The committee noted that the Authorisation was issued having initial validity of 12 months i.e. upto 31.08.2014. The applicant had obtained one revalidation of six months from the RA concerned. So effectively the Authorisation was remain valid for 18 months. Despite that they could not complete its imports. No cogent reason of genuine hardship is established. The committee, therefore, did not accede to the request.

Case No 25: M/s. Orient Craft Ltd., New Delhi.
F.No. 01/60/162/029/AM17/PRC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: -Request for clubbing of 3 Advance Authorizations No.(i)0510314445 dt. 13.01.2012; (ii) 0510314446; and (iii) 0510314447 dt. 13.01.2012.

Decision:

The committee noted that import and export items declared by the applicant are same and three Authorisations were obtained on the same day. The committee, therefore, decided to defer the case for seeking clarification from the applicant as to why three Annual Advance Authorisations were obtained on the same day.

(Action: Applicant)

Case No 26: M/s. Hindustan Zinc Ltd., Udaipur.
F.No. 01/89/180/067/AM09/PC-2(A)/Pt.
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for policy relaxation for import of underground mining equipments.

Decision:

The case was deferred for seeking comments of Department of Heavy Industry.

(Action: Policy-2)

Case No 27: M/s. Hindustan Zinc Ltd., Udaipur.
F.No. 01/89/180/067/AM09/PC-2(A)/Pt.
PRC Meeting No. 03/AM17 dated 26.04.2016

Subject: - Request for relaxation in provision of CMVR 1989 and Rules 126 of CMVR 1989 and Clause 2 (II) (a) (i) (ii) & (iii)(b), (c) (i) (ii) (iii) and Clause 7 of Chapter 87 of ITC (HS), 2012 for import of underground mining equipments.

Decision:

The case was deferred for seeking comments of Department of Heavy Industry.

(Action: Policy-2)

Case No 28: M/s. Dott Services P. Ltd., Hyderabad.
F.No. 01/89/180/Misc.14/AM10/ PC-2(A)/Pt.
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request for clarification/relaxation in provision of CMVR 1989, Rules 126 of CMVR 1989 and Clause I(II) (a) (b)(i)(ii) and (iii),(c) (d) (iv) of Chapter 87 of ITC (HS), 2012 for import of used Off Highway Mining Dump Trucks (Dumping Trucks) for Exclusive use in the Mining Industry.

Decision:

The case was deferred for seeking comments of Department of Heavy Industry.

(Action: Policy-2)

Case No 29: M/s. P.C. Patel & Co., Kacch.
F.No. 01/89/180/Misc.14/AM10/ PC-2(A)/Pt.I
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Request from provisions of import CMVA & R under Policy Condition No.2(II)a,b & c of Chapter 87 of ITC (HS), 2012 for importing 6 units of Mining Truck LGMG made rigid Truck Model:MT86C from China.

Decision:

The case was deferred for seeking comments of Department of Heavy Industry.

(Action: Policy-2)

Case No 30: Director General & Inspector General of Police, Gandhinagar, Gujarat.
F.No. 01/53/162/831/AM-13/G-24/IC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: -Grant in relaxation of Para 2.20 of HBP to allow revalidation of Import Authorization No.0850000389 dt. 31.12.2013.

Decision:

The committee decided to allow six months revalidation of above mentioned import licence from the date of endorsement. The applicant is requested to submit the licence for necessary endorsement to RA, Ahmedabad within a month from the date of uploading of these minutes on the Directorate website.

(Action: Applicant/RA, Ahmedabad)

Case No 31: Additional Director General Police, Operations (OCTOPUS), A.P. Hyderabad.
F.No. 01/53/162/266/AM-14/G-28/IC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: -Grant in relaxation of Para 2.20 of HBP to allow 2nd revalidation of Import Authorization No.0950000414 dt. 14.08.2013.

Decision:

The committee decided to allow six months revalidation of above mentioned import licence from the date of endorsement. The applicant is requested to submit the licence for necessary endorsement to RA, Ahmedabad within a month from the date of uploading of these minutes on the Directorate website.

(Action: Applicant/RA, Hyderabad)

Case No 32: M/s. Gujarat Fluorochemicals Ltd., Panchmahal, Gujarat.
F.No. 01/53/8/276/AM-16/ G-11/IC
PRC Meeting No. 03/AM17 dated 26.04.2016
Subject: - Grant in relaxation of Para 2.13 of FTP to allow the goods already imported/shipped/arrive, in advance, but not cleared from Customs against the Import Authorization No.3450002162 dt. 26.02.2016.

Decision:

The committee decided to allow endorsement on the above mentioned import licence that 20kgs Chlorotrifluorethene Gas imported from Russia and already shipped/arrived at port shall be cleared against the said Licence. The applicant is requested to submit the licence for necessary endorsement to RA, Ahmedabad within a month from the date of uploading of these minutes on the Directorate website.

(Action: RA, Ahmedabad)

The meeting ended with a vote of thanks to the chair

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